

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

162

CRWP-9860-2022

Date of Decision: 17.10.2022

Naveen & another

...Petitioners

Versus

State of Punjab & others

...Respondents

CORAM: HON'BLE MR. JUSTICE GURVINDER SINGH GILL

Present: Mr. K.S.Brar, Advocate,
for the petitioners.

GURVINDER SINGH GILL, J. (Oral)

Petitioner No.1 – Naveen aged about 22 years and petitioner No.2 – Dimple aged about 17 years, who are in live-in relationship, have approached this Court seeking issuance of a direction to official respondents to protect their lives and liberty, as they apprehend threat to the same at the hands of private respondents No.4 to 7.

Without commenting as regards the veracity of the averments made in the petition, the petition is disposed of with a direction to respondent No.2 i.e. Senior Superintendent of Police, Ferozepur to look into the matter and to dispose of the representation dated 05.10.2022 (Annexure P-3) in accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

A copy of this order along with copy of the representation dated 05.10.2022 be sent to the Senior Superintendent of Police, Ferozepur (respondent No.2), so as to enable him to do the needful expeditiously.

It is, however, clarified that the aforesaid order shall not confer any immunity upon the petitioners, in case it is found that they have committed any wrong.

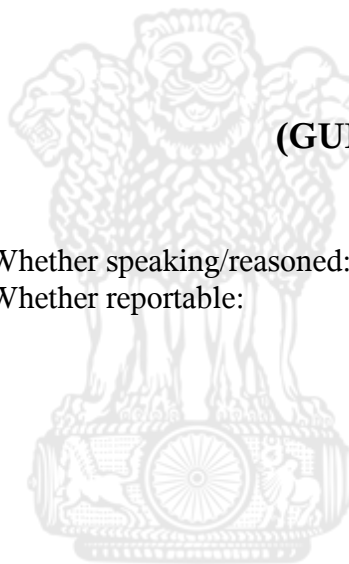
17.10.2022

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(GURVINDER SINGH GILL)
JUDGE

Whether speaking/reasoned: **Yes/No**

Whether reportable: **Yes/No**



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